

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

MA No. 147/2024

IN

O.A NO. 132/2023

IN THE MATTER OF:

Gaurav Bansal

.....Applicant

Versus

Govt. of NCT of Delhi

....Respondent

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Through

New Delhi

Date: 19.05.2025

 Respondent
Gigi C George Advocate
Standing Counsel (UOI)

Ch. No. 457, Lawyers Block, DHC, New Delhi

Gigicgeorge.adv42@yahoo.in

M-9810625315

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

MA No. 147/2024

IN

ORIGINAL APPLICATION NO. 132/2023

IN THE MATTER OF:

Gaurav Bansal

...Applicant

Versus

Govt. of NCT of Delhi

...Respondent

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF NORTHERN RAILWAYMost Respectfully Showeth:

I, Dileep Kumar Verma, aged about 49 years S/O Shri Brij Mohan Verma working as Divisional Mechanical Engineer having Office at Northern Railway, Diesel Locomotive Shed, Tughlakabad the deponent herein do hereby solemnly affirm and state on oath as under: -



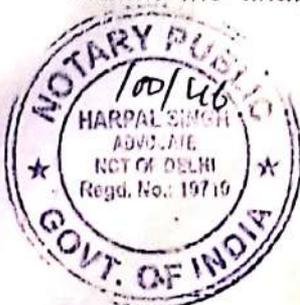
[Signature]
Divisional Mechanical Engineer
Northern Railway Diesel Shed
Tughlakabad, New Delhi-110044

1. That I am competent to swear the present reply affidavit on behalf of Northern Railway and I am aware of the facts and circumstances of the case based on record.
2. That, I have perused the contents of the above captioned Original Application and I am duly authorized to depose by way of the present affidavit.
3. That the instant Original Application No.132/2023 was filed against discharge of untreated engine oil from electric locomotive shed in Tughlakabad, Delhi into drain flowing through Mohan Cooperative Industrial area into Agra canal. Issue of discharge of untreated engine oil mentioned in OA has already been resolved with rectification in pipe line connecting to ETP.
4. That the present MA No. 147/ 2024 is registered based on the report submitted by the Delhi Pollution Control Committee (DPCC) in pursuance of the order dated 13.02.2024 passed in MA No. 118/2023 in OA No. 132/2023.
5. That Hon'ble Tribunal issued notice vide order dated 18.02.2025 and observed the following:

"The Tribunal, by order dated 13.02.2024, had disposed of the MA No. 118/2023 by directing as under:

"xxxxxx.....xxx"

3. Hence, DPCC is directed to take the water sample of the concerned municipal drain from the point after the location of the Locomotive shed and submit the analysis report before the Registrar General of the Tribunal



[Signature]
 Divisional Mechanical Engineer
 Northern Railway Diesel Shed
 Tughlakabad, New Delhi-110044.

within two months and if found necessary the matter will be listed for considered before the Bench."

The report dated 19.07.2024 has been filed by the DPCC, disclosing as under:

"xxxxxx.....xxx"

Samples were tested in DPCC laboratory and it was observed that except BOD all other parameters were within the prescribed standards. Copy of the analysis report is annexed herewith as ANNEXURE-1(Colly).

"5. That prime facie, the Possible reason for BOD exceeding the prescribed limit is mixing of sewage with the drain water without any treatment, there is no sewerage in the area and the entire sewage (domestic effluent) from the shed area is being discharged into the drain directly.

6. That, DPCC has recommended Diesel loco shed to install STP(Sewage Treatment Plant) for treating the entire sewage generated from the facility before discharging it into drain vide letter dated 15.01.2024 to Sr. Divisional Mechanical Engineer, Northern Railway. Copy of the letter dated 15.01.2024 is annexed herewith as ANNEXURE- 2. An email was also sent seeking ATR/action plan on 10 June 2024.

7. That, the issue was reviewed with the officials of Tuglakabad Loco Shed through VC on 07 July 2024 and the Northern Railway has submitted its reply through email, which is enclosed as ANNEXURE-3."

6. That a notice dated 17.04.2025 has been issued by the DPCC wherein it was said that the shed has been operated without consent under water and Air Acts. Copy of the notice dated 17.04.2025 and reply to notice dated



[Signature]
 Divisional Mechanical Engineer
 Northern Railway Diesel Shed
 Tuglakabad, New Delhi-110044

02.05.2025 is annexed herewith as **Annexure I**. Wherein applicant duly communicated that Tughlakabad Diesel Locomotive Shed initiated process of renewal of CTO (consent to operate) on 06.09.2014, also common application for CTO along with all documents was submitted on 18.05.2015 and Demand Drafts of worth Rs. 23,10,100/- were also deposited at DPCC as fee. It is further submitted that answering respondent (Diesel locomotive shed) has been continuously requesting for providing consent to operate certificate from March 2009 to March 2020.

7. Furthermore, it is most respectfully submitted that the Diesel locomotive shed has been discharging waste water after proper treatment and shed could not obtain CTO only due to technical issues with DPCC.
8. It is pertinent to mention that the Diesel locomotive shed Tughlakabad is an important locomotives maintenance unit, where 329 locomotives are maintained. These locomotives share almost 40% load of trains of Delhi Division. It is further submitted that at any point of time almost 300 trains (Goods and Passenger trains) remain in operation through locomotives of this shed.
9. That the shed operates in highly environment friendly manner. Almost all the roofs of shed are covered with solar panels producing electricity almost equal to power requirement of the shed. This shed has developed a green patch of almost one hectare of size. The work of installation of STP of 100 KLD has been completed on 15.05.2025 as per concerned Civil Engineering authority letter dated 16.05.2025. Copy of letter attached as **Annexure-II**.
10. Furthermore, the show cause notice dated 17.04.2025 issued by DPCC imposing Environmental Compensation of Rs.40,000 per day for causing



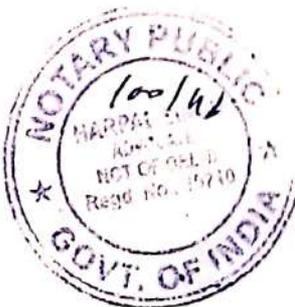

Divisional Mechanical Engineer
Northern Railway Diesel Shed
Tughlakabad, New Delhi-110044

damage to environment by way of discharge of waste water to the drain and also operating without consent to operate under Water and Air Acts is completely wrong and without any basis. Copy of the Show cause notice dated 17.04.25 is already annexed as **Annexure-III**. The reply of show cause notice is annexed herewith as **Annexure IV**.

11. It is most respectfully submitted that the remarks on DPCC report dated 19.07.2024 mentioned that samples were tested in DPCC laboratory and it was observed that except BOD all other parameters were within the prescribed standards. DPCC had taken three samples,

- i. First one was from Tughlakabad Drain before meeting ETP outlet of Diesel Locomotive Shed and BOD of this location was 80 mg/l.
- ii. Second sample was from Tughlakabad Drain after meeting ETP outlet of Diesel Locomotive Shed and BOD of this location was 60 mg/l.
- iii. Third sample was taken from ETP outlet of Diesel Locomotive Shed. The BOD of this location was 40 mg/l.

12. That from above it is clear that there has been a high value of BOD before meeting ETP outlet of the shed (80 mg/l). While BOD of discharge has just been 40 mg/l. Further it is submitted that discharge of Diesel shed TKD is more than 100 KLD, for which shed has installed 60 KLD ETP and 100 KLD STP. As per DPCC's standard for Railway unit having discharge of 100 KLD or more, prescribed standard for BOD is 150 mg/l. So as per DPCC standard for Railway unit having discharge of 100 KLD or more, prescribed standard of BOD is 150 mg/l. Copy of the printout of DPCC website is annexed herewith as **Annexure V(Colly.)**.

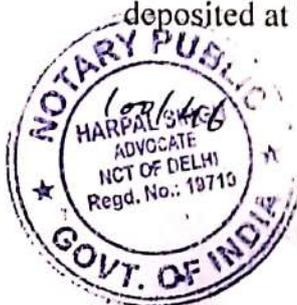



 Divisional Mechanical Engineer
 Northern Railway Diesel Shed
 Tughlakabad, New Delhi-110044

13. That however, BOD of shed discharge of 40 mg/l which is far less than prescribed limit of 150 mg/l. Further in view of DPCC recommendation dated 15.01.2024 for improving BOD, shed has already modified its ETP on 07.02.2025. Furthermore, the majority of the activities of the shed are accomplished during day time only. 96% of the manpower of the shed is mainly available in day and evening shift. Thus, load on toilet commodes is miniscule. Only urinals remain in use during the day and evening time only. Further as advised during DPCC's inspection dated 18.12.23 to install STP, the installation work of STP has been completed on 15.05.2025 as per concerned Civil Engineering Authority of Indian Railway.

14. That besides above DPCC had given show cause notice vide Letter no- F. No. DPCC/CMC-II/NGT/OA No.132/2023/773, dated: 17.04.2025 for imposition of environmental compensation due to discharge of waste water without requisite treatment and operating without CTO. It is submitted that effluents of the shed are being well treated by ETP, also the installation work of STP has been completed on 15.05.2025. Further shed has been doing continuous effort for obtaining CTO. In this regard it is submitted that this shed was awarded CTO certificate on 30-04-2007 with validity up to 11-03-2009 in orange category. After that a lot of efforts have been done for the renewing of CTO (consent to operate), summary of which is as under:-

- i. Tughlakabad Diesel Locomotive Shed initiated process of renewing of CTO (consent to operate) on 06-09-2014. Common application for CTO along with all documents was submitted at enquiry counter on 18.05.2015. Copy of the Receipt is annexed herewith as **Annexure VI**. In this regard demand drafts of worth of Rs. 23,10,100/- were also deposited at DPCC, details of which are as under:




 Divisional Mechanical Engineer
 Northern Railway Diesel Shed
 Tughlakabad, New Delhi-110044

Sl. No.	DD No./Date	Amount (Rs.)	Reason	Bank Name
1	642532 dated 02.03.2015	12,00,000/-	Renewal charges for CTO for 06 years (March 2009 to March 2015)	State Bank of India, Chandani Chowk, Delhi
2	642533 dated 02.03.2015	10,00,000/-	Advance charges for CTO for 05 years (March 2015 to March 2020)	--Do--
3	642534 dated 02.03.2015	10,000/-	Advance charges for hazardous waste	--Do--
4	642535 dated 02.03.2015	100/-	Charges for the CTO application form	--Do--
5	645617 dated 01.07.2015	1,00,000/-	Balance Fee as per DPCC Directions	--Do--

After submission of fee and CTO application Diesel locomotive shed Tughlakabad didn't receive CTO certificate. For this applicant/locomotive shed did various communications with DPCC on 09.09.2016, 12.04.2017, 11.05.2018, 04.05.2020, 17.06.2020,




Divisional Mechanical Engineer
Northern Railway Diesel Shed
Tughlakabad, New Delhi-110044

10.07.2020, 11.09.2020, 16.10.2020, 13.11.2020, 08.12.2020, 17.12.2020, 19.01.2021, 05.02.2021 for providing certificate of CTO. Copy of the reminder letters is annexed herewith as **Annexure VII.** (Colly.).

- ii. That it is humbly submitted that ultimately an email was received from DPCC on 10-03-2021. Copy email letter dated 10.03.2021 mentioning that consent fee paid along with the application during 2015 has been considered till May 2020 is annexed herewith as **Annexure VIII.**
- iii. That during audit, on 28.06.2021 Indian Audit and Accounts Department raised the audit objection of non-receipt of CTO inspite of submission of fee of Rs. 23, 10,100/- on 28.06.2021. Copy of audit note is annexed herewith as **Annexure IX.**
- iv. That Diesel locomotive Shed further applied for renewal of CTO on DPCC portal-'Online Consent Management & Monitoring System', However no adjustment of already paid fee of Rs. 23,10,100/- was found on portal. Printout of web copy is annexed herewith as **Annexure X.**
- v. That on 20.09.2022 asset value of Shed was revised from 214.83 crore to 34.09 crore by deducting land cost. Copy of the revised asset /land cost and communication made to DPCC is annexed herewith as **Annexure XI.**
- vi. Communication was again made to DPCC on 17.01.2023 for updation of revised asset value and updation of fee already paid on portal . Copy of the letter dated 17.01.2023 is annexed herewith as **Annexure**




Divisional Mechanical Engineer
Northern Railway Diesel Shed
Tughlakabad, New Delhi-110044

XII. On 30.01.2023, DPCC advised for fresh CTE and CTO in case of reduction/depreciation of capital investment. It was not possible to apply for fresh CTO as it would have involved fresh CTE. As unit had already been established in April, 1970 and have already taken CTO. Hence it was not logical to go for fresh CTE. Accordingly, request was made to DPCC on 20.06.2023 (Letter dated 20.06.2023 is annexed herewith as **Annexure XIII**) for updation of already paid fee and revised asset value. DPCC was also requested for updation of fee and revised asset value vide letters dated 22.09.2023, 22.02.2024, 16.04.2024, 04.05.2024, 01.06.2024, 12.07.2024, 21.09.2024, 26.10.2024, 02.12.2024 and on 04.04.2025. copy of the letters requesting for updation of revised asset value is annexed herewith as **Annexure XIV (Colly.)**.

15. That diesel locomotive shed has been discharging waste water after proper treatment and there is no discharge of oil/diesel as per the report of DPCC itself. The letter petition was for discharging oil into Okhla drain. The locomotive shed could not obtain CTO due to technical issues mentioned above. The shed has been in continuous request for providing consent to operate certificate for the period of March 2009 to March 2020 and further for updation of the fee paid and revised asset value due to which shed could not apply for CTO after May 2020. It humbly bring the notice of this Hon'ble Tribunal there are several authorized and unauthorized colonies along Okhla drain. There is an industrial estate in the name of Okhla Industrial Estate. All these colonies and industries are discharging the untreated sewer to the Okhla drain. The Local authorities like M.C.D., Okhla Industrial Estate is responsible for discharging untreated sewer to this drain.




 Divisional Mechanical Engineer
 Northern Railway Diesel Shed
 Okhla, New Delhi-110044

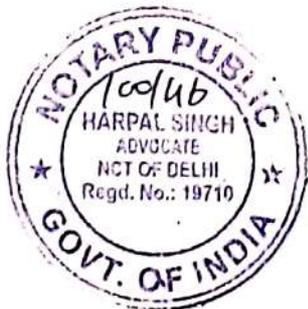
- 16. That despite multiple requests and communication for the updation of already paid fee and revised asset value, the same was not done by the DPCC. Hence, Hon'ble Tribunal may direct DPCC to issue CTO to Diesel locomotive shed after resolving technical issue while updating previous fee deposited and asset value of shed.
- 17. That in view of the above facts, the imposition of Environmental Compensation @ Rs. 40,000/- per day by DPCC is not only unjustified and excessive and not as per the law but also contrary to the principles of natural justice and equity. Particularly when the non-issuance of the CTO was due to no fault of the Applicant and all necessary steps had been taken for compliance.
- 18. That the present Reply by way affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.
- 19. That the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings as and when directed by this Hon'ble Tribunal.

[Signature]
I Identify the deponent who has
Signed in my presence

Verification

Dileep Kumar Verma, do hereby verify on 17.05.2025 at New Delhi. The contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.

[Signature]
DEPONENT
Divisional Mechanical Engineer
Northern Railway Diesel Shed
Tughlakabad, New Delhi-110044



CERTIFIED THAT THE DEPONENT
Name/Surname/Km.....
S/o, W/o, D/o.....
P/o.....
Identified by G.N. *[Signature]*
Has solemnly affirmed before me at Delhi
on..... that the contents of the
affidavit which have been read & explained
to him are true & correct to his knowledge

[Signature]
DEPONENT
Divisional Mechanical Engineer
Northern Railway Diesel Shed
Tughlakabad, New Delhi-110044

19 MAY 2025



35/

Through email/Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE Department of Environment (Govt. of NCT of Delhi) 3rd Floor, Block-I, DMRC IT Park Building Shastri Park, Delhi-110053 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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F. No. DPCC/CMC-II/NGT/OA No.132/2023/774

Date: 17/04/2025

To,

The Senior Divisional Mechanical Engineer,
 Northern Railway,
 Diesel Loco Shed, Tugalkabad
 New Delhi- 110044

Subject:- Directions under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended till date.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date , in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, inspection of Diesel Locomotive Shed, Tugalkabad (Northern Railway) (hereinafter referred as "Addressee") was carried out by officials of DPCC on 18.12.2023 in presence of Railway officials.

And whereas, subsequent to the inspection few suggestions/recommendations were given vide letter dated 15.01.2024 to which amongst its replies Railways submitted that the installation of STP at DSL/Shed/TKD is undergoing as the construction work has been started and will be completed soon.

And whereas, Unit has been operating without obtaining valid consent from DPCC.

Now therefore, in view of the above, the Competent Authority in DPCC in exercise of powers conferred upon Delhi Pollution Control Committee, u/s 33(A) of Water (Prevention

SRDME
 DME
 ADME/M
 AMDE/ELECT
 ADME/R
 SSE/G
 CHOS/ADMN
 SSE/CTA
 SSE/SPARE
 SSE/PLANING
 SSE/TENDER
 CLI/SIMULTOR
 CLI/FUEL

CH. OS/BILL

For M.A.

29.4.25

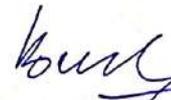
bury

and Control of Pollution) Act, 1974 as amended to date, following **directions** are hereby issued for compliance:-

1. That the addressee shall ensure installation & commissioning of the STP by 31.5.2025.
2. That the addressee shall apply for CTE (Consent to Establish) & CTO Consent to Operate) by 31 May, 2025.

Failure to comply with the above directions will attract penal action under the provisions of the Water Act, 1974 apart from closure of the operations.

This is being issued as per the approval of Chairman, DPCC.



Incharge, CMC-II

Email ID: hmsreddy.dpcc@delhi.gov.in

Dr.B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Shastri Park Delhi-110053



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail - srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2024-1/corresp

09.05.2025

Sr. Environmental Engineer
 Delhi Pollution Control Committee
 3rd Floor Block-1 DMRC IT Park
 Shastri Park Delhi-110053

Sub: Directions under section 33 (A) of the water (Prevention and Control of Pollution) Act, 1974 as amended till date.
 Ref: Letter no- F. No. DPCC/CMC-II/NGT/OA No.132/2023/774, dated: 17.04.2025

Vide Ref above direction for installation and commissioning of STP by 31.05.2025 and application of CTE and CTO by 31.05.2025 have been issued in this regard following is submitted:-

1. Diesel Locomotive Shed Tughlakabad is an important locomotives maintenance unit, where 329 locomotives are maintained. These locomotives share almost 40% load of trains of Delhi Division. At any point of time almost 300 trains (goods and passenger trains) remains in operation through locomotives of this shed. This shed operates in highly environment friendly manner. Almost all the roofs of shed covered with solar panels producing electricity almost equal to power requirement of the shed. This shed has developed a green patch of almost one hectare of size of full length trees in last five years. It is informed that Shed has modified its ETP as advised during DPCC's inspection dated 18.12.23 work of installation of STP of 100 KLD is in full progress as almost 80% of the work has been completed and concerned civil engineering authority of railway has informed that testing, commissioning and handover of STP will be completed by 15.05.25 (Annexure I).
2. In this notice it has been said that Shed has been operated without consent under Water and Air Acts. In this regard it is submitted that this shed was awarded CTO certificate on 30-04-2007 with validity up to 11-03-2009 in orange category. After that a lot of efforts have been done for the renewable of CTO (consent to operate), summary of which is as under:-
 - (i) Tughlakabad diesel locomotive shed initiated process of renewable of CTO (consent to operate) on 06.09.2014. Common application for CTO along with all documents was submitted at enquiry counter on 18.05.2015 (Receipt of which is attached as Annexure II). In this regard demand drafts of worth of Rs. 23,10,100/- were also deposited at DPCC, details of which are as under:-

Sumanlal
 13/05/25
 (ENQUIRY COUNTER)
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 4TH FLOOR, ISBT BUILDING,
 KASHMERE GATE, DELHI-110006

Sl. No.	DD No. / Date	Amount of Rs.	Reason	Bank's Name
1	642532 dated 02.03.2015	12,00,000/-	Renewal Charges for CTO for 06 years (March 2009 to March 2015)	State Bank of India Chandani Chowk, Delhi.
2	642533 dated 02.03.2015	10,00,000/-	Advance charges for CTO for 05 years (March 2015 to March 2020)	---do---
3	642534 dated 02.03.2015	10,000/-	Advance charges for hazardous waste	---do---
4	642535 dated 02.03.2015	100/-	Charges for the CTO application form	---do---
5	645617 dated 01.07.2015	1,00,000/-	Balance Fee as per DPCC Directions	---do---

After submission of fee and CTO application Diesel locomotive shed Tughlakabad didn't received CTO certificate. For this shed did various communications with DPCC on 09.09.2016, 12.04.2017, 11.05.2018, 04.05.2020, 17.06.2020, 10.07.2020, 11.09.2020, 16.10.2020, 13.11.2020, 08.12.2020, 17.12.2020, 19.01.2021, 05.02.2021 for providing certificate of CTO. (Annexure III/a-m)

- (ii) Ultimately an email was received from DPCC on 10.03.2021 (copy attached as Annexure IV) mentioning that consent fee paid along with the application during 2015 has been considered till May 2020.
- (iii) During audit, on 28.06.2021 Indian Audit and Accounts Department raised the issue of non-receipt of CTO instead of submission of fee of Rs. 23,10,100/- on 28.06.2021 (Annexure V/a-b).
- (iv) Diesel locomotive Shed further applied for renewable of CTO on 03.01.2022 on DPCC portal- 'Online Consent Management & Monitoring System' (Annexure VI/a-e). However no adjustment of already paid fee of Rs. 23,10,100/- was found on portal.
- (v) On 20.09.2022 asset value of Shed was revised from 214.83 crore to 34.09 crore by deducting total land cost and DPCC was communicated accordingly. (Annexure VII)
- (vi) Communication was again made to DPCC on 17.01.2023 for updation of revised asset value and updation of fee already paid on portal (Annexure VIII). On 30.01.2023, DPCC advised for fresh CTE and CTO in case of reduction/depreciation of capital investment. As it was not possible to apply for fresh CTO as it would have involved fresh CTE as unit had already been established in April, 1970 and have already taken CTO. Hence it was not logical to go for fresh CTE. Accordingly, request was made to DPCC on 20.06.2023 (Annexure IX/a-b) for updation of already paid fee and revised asset value. DPCC was also requested for updation of fee and revised asset value vide letters dated 22.09.2023, 22.02.2024, 16.04.2024, 04.05.2024, 01.06.2024, 12.07.2024, 21.09.2024, 26.10.2024, 02.12.2024 and on 04.04.2025 (Annexure X/a-l). However updation of already paid fee and revised asset value could not be done.

In light of above it is summarized that Diesel locomotive shed has been continuously requesting for providing consent to operate certificate from March, 2009 to March, 2020 and for further updation of the fee paid and revised asset value.

In view of above it is also mentioned that Diesel locomotive Shed has been discharging waste water after proper treatment and Shed could not obtain CTO due to technical issues mentioned above. As soon above mentioned technical issues got resolved shed would apply for renewable of CTO. Diesel locomotive Shed has taken each and every step which is required as per law for smooth functioning of the Shed. Whatever lapses occurred is not at our end but due to technical issues at your end for which we are continuously requesting to DPCC. The correspondences mentioned above are the proof for the same.

Thus it is requested that no penal action imposed on the shed as shed has not breched any of the environment regulation and is in continuous effort for set up of desired treatment plant and for obtaining CTO certification Shed has already modified its ETP.


05-05-025
Asst. Chemist and Metallurgist
Diesel Loco Shed, Tughlakabad.

Handwritten signature

Northern Railway

Office of the
Divisional Railway Manager
State Entry Road, New Delhi
Date:- 16.05.2025

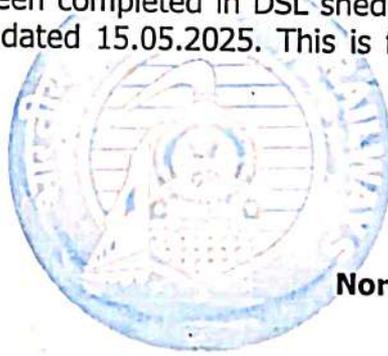
No. 128-W/280/158/2024-25/W-V

**Sr.DME/DSL/TKD
N.Rly, Tughlakabad**

Sub:- Directions of Hon'ble NGT for completion of work of installation of sewerage treatment plant capacity 100 KLD and two rain water harvesting plants capacity 20 cum in Diesel loco shed TKD

Ref:- 1. Your office letter No. DSL/TKD/WP/DRM/STP/2023-24 dated 15.05.2025
2. ADEN letter No. nil dated nil.

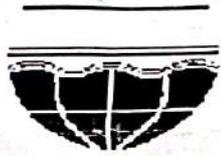
In reference above it is to informed you that the work of installation of treatment plant capacity 100 KLD has been completed in DSL shed TKD. STP plant has installed, tested and commissioned on dated 15.05.2025. This is for your kind information and necessary action at your end.



Rajat Kumar
16/5/25
**Sr. Divisional Engineer-V
Northern Railway, Delhi Division**

3¹⁷52

28 APR 2025



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
(GOVT. OF NCT OF DELHI)
3rd FLOOR, BLOCK-I, DMRC IT PARK BUILDING,
SHASTRI PARK, DELHI-53
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)



F. No. DPCC/CMC-II/NGT/OA No.132/2023/773

Date: 17/04/2025

To,

The Senior Divisional Mechanical Engineer,
 Northern Railway,
 Diesel Loco Shed, Tuglakabad
 New Delhi- 110044

Subject: - Show Cause Notice for imposition of Environmental Compensation (EC)-reg.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

SRDME
 DME
 ADME/M
 AMDE/ELECT
 ADME/R
 SSE/G
 CHOS/ADMN
 SSE/CTA
 SSE/SPARE
 SSE/PLANING
 SSE/TENDER
 CLI/SIMULTOR
 CLI/FUEL
 CH. OS/BILL
 A/CNT

To examine
 and reply
 please

29.4.25

And whereas, inspection of Diesel Locomotive Shed, Tugalkabad (Northern Railway) (hereinafter referred as "Addressee") was carried out by officials of DPCC on 18.12.2023 in presence of Railway officials. The following deficiencies were observed: No oil and grease was seen being discharged into the drain from electric locomotive shed. Infact, there is no outfall from the shed into the nearby drain.

1. No oil and grease was seen discharged directly into the drain from diesel locomotive shed also. The bypass existing before, as per information gathered, has now been closed.
2. The diesel locomotive shed needs to modify its ETP for proper treatment of the waste water. The facility also needs to install STP for treating the sewage before discharging it into the drain.

And whereas, vide letter dated 15.01.2024, few suggestions/recommendations were given to the addressee in response to which the Railways submitted that the installation of STP at DSL/Shed/TKD is undergoing as the construction work has been started and will be completed soon.

Now therefore, in view of the above, it is proposed to levy Environmental Compensation @ Rs.40,000 per day (Rupees Forty Thousand per day) for causing damage to the environment by way of discharge of wastewater without requisite treatment, and also operating without Consent to Operate under Water and Air Acts, since the date of first inspection till complete compliance is achieved.

Hence, by way of this notice, the addressee unit is hereby given an opportunity to submit reply as to why the aforesaid proposed Environmental Compensation of Rs.40,000/day (Rupees Forty Thousand per day) should not be imposed. The reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the DPCC shall be free to take action as proposed above. This shall also be treated as an opportunity of being heard.

This issues as per the approval of Chairman, DPCC.



Incharge, CMC-II

Email ID: bmsreddy.dpcc@delhi.gov.in

Dr.B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Shastri Park Delhi-110053



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail - srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2024-1/corresp

09.05.2025

Sr. Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Shastri Park Delhi-110053

Sub: Show cause notice for imposition of Environment Compensation (EC)-reg.
Ref: i) Letter no- F. No. DPCC/CMC-II/NGT/OA No.132/2023/773, dated: 17.04.2025
ii) Letter no- DSL/TKD/Consent/2024-1/corresp, dated: 29.04.2025

In reference subject above, it is informed that letter under ref-(i) was received in Diesel Locomotive Shed Tughlakabad (TKD) on 28.04.2025. Further vide ref (i) it has been proposed to levy environmental compensation for way of discharge of waste water without requisite treatment and operating without CTO since date of first inspection till complete compliance achieved. As an interim reply vide ref (ii), it was requested to DPCC to visit TKD Shed for joint inspection of working status of working status of ETP and progress status of STP. However, visit from DPCC could not be possible so far.

Diesel Locomotive Shed Tughlakabad is an important locomotives maintenance unit, where 329 locomotives are maintained. These locomotives share almost 40% load of trains of Delhi Division. At any point of time almost 300 trains (goods and passenger trains) remains in operation through locomotives of this shed. This shed operates in highly environment friendly manner.

Almost all the roofs of shed covered with solar panels producing electricity almost equal to power requirement of the shed. This shed has developed a green patch of almost one hectare of size of full length trees in last five years. Further against DPCC's concerns regarding discharge of waste water without requisite treatment and operating without Consent to Operate, it is submitted as below:

1. As far as issue of discharge of waste water without requisite treatment is concerned shed has already modified its ETP of 60 KLD capacity on 07.02.2025 (As per DPCC recommendations) and all the parameters of discharge effluent after treatment are well within prescribed range. (A copy of latest test report attached as **Annexure I**). ETP of the shed has been functioning properly since many years and effluents are being discharge/reused only after proper treatment through ETP. Thus shed is discharging waste water after requisite treatment of effluent. Further it is informed that majority of the activities of the shed are accomplished during day time only. 96% of the manpower of the shed is mainly available in day and evening shift. Thus load on toilet commodes is miniscule. Only urinals remain in use during day and evening time only. Further as advised during DPCC's

Suman
12/5/2025
ENCLOSURE CONTAINING
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISEI BUILDING,
KASHMERE GATE, DELHI-110006

inspection dated 18.12.23 work of installation of STP of 100 KLD is in full progress as almost 80% of the work has been completed and concerned civil engineering authority of railway has informed that testing, commissioning and handover of STP will be completed by 15.05.25 (Annexure II).

2. In this notice it has been said that shed has been operated without consent under Water and Air Acts. In this regard it is submitted that this shed was awarded CTO certificate on 30-04-2007 with validity up to 11.03.2009 in orange category. After that a lot of efforts have been done for the renewable of CTO (consent to operate), summary of which is as under:-

(i) Tughlakabad diesel locomotive shed initiated process of renewable of CTO (consent to operate) on 06.09.2014. Common application for CTO along with all documents was submitted at enquiry counter on 18.05.2015 (Receipt of which is attached as Annexure III). In this regard demand drafts of worth of Rs. 23,10,100/- were also deposited at DPCC, details of which are as under:-

Sl. No.	DD No. / Date	Amount of Rs.	Reason	Bank's Name
1	642532 dated 02.03.2015	12,00,000/-	Renewal Charges for CTO for 06 years (March 2009 to March 2015)	State Bank of India Chandani Chowk, Delhi.
2	642533 dated 02.03.2015	10,00,000/-	Advance charges for CTO for 05 years (March 2015 to March 2020)	---do---
3	642534 dated 02.03.2015	10,000/-	Advance charges for hazardous waste	---do---
4	642535 dated 02.03.2015	100/-	Charges for the CTO application form	---do---
5	645617 dated 01.07.2015	1,00,000/-	Balance Fee as per DPCC Directions	---do---

After submission of fee and CTO application Diesel locomotive shed Tughlakabad didn't received CTO certificate. For this shed did various communications with DPCC on 09.09.2016, 12.04.2017, 11.05.2018, 04.05.2020, 17.06.2020, 10.07.2020, 11.09.2020, 16.10.2020, 13.11.2020, 08.12.2020, 17.12.2020, 19.01.2021, 05.02.2021 for providing certificate of CTO. (Annexure IV/a-m)

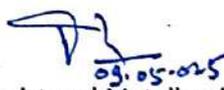
- (ii) Ultimately an email was received from DPCC on 10.03.2021 (copy attached as Annexure V) mentioning that consent fee paid along with the application during 2015 has been considered till May 2020.
- (iii) During audit, on 28.06.2021 Indian Audit and Accounts Department raised the issue of non-receipt of CTO instead of submission of fee of Rs. 23, 10,100/- on 28.06.2021 (Annexure VI/a-b).
- (iv) Diesel locomotive Shed further applied for renewable of CTO on 03.01.2022 on DPCC portal- 'Online Consent Management & Monitoring System' (Annexure VII/a-e). However no adjustment of already paid fee of Rs. 23,10,100/- was found on portal.
- (v) On 20.09.2022 asset value of Shed was revised from 214.83 crore to 34.09 crore by deducting total land cost and DPCC was communicated accordingly. (Annexure VIII)

- (vi) Communication was again made to DPCC on 17.01.2023 for updation of revised asset value and updation of fee already paid on portal (Annexure IX). On 30.01.2023, DPCC advised for fresh CTE and CTO in case of reduction/depreciation of capital investment. As it was not possible to apply for fresh CTO as it would have involved fresh CTE as unit had already been established in April, 1970 and have already taken CTO. Hence it was not logical to go for fresh CTE. Accordingly, request was made to DPCC on 20.06.2023 (Annexure X/a-b) for updation of already paid fee and revised asset value. DPCC was also requested for updation of fee and revised asset value vide letters dated 22.09.2023, 22.02.2024, 16.04.2024, 04.05.2024, 01.06.2024, 12.07.2024, 21.09.2024, 26.10.2024, 02.12.2024 and on 04.04.2025 (Annexure XI/a-l). However updation of already paid fee and revised asset value could not be done.

It is summarized that Diesel locomotive shed has been in continuous request for providing consent to operate certificate from March, 2009 to March, 2020 and further for updation of the fee paid and revised asset value due to which Shed could not apply for CTO after May, 2020 i.e. after completion of previous CTO period. Diesel locomotive Shed has taken each and every step which is required as per law for smooth functioning of the Shed. Whatever lapses occurred is not at our end but due to technical issues at your end for which we are continuously requesting to DPCC. The correspondences mentioned above are the proof for the same.

From above, it is evident that Diesel Locomotive Shed has been discharging waste water after proper treatment and shed could not obtain CTO due to technical issues mentioned above. As soon above mentioned technical issues are resolved by DPCC, shed would apply for renewable of CTO.

Thus in light of above facts this shed which is a major prime mover of majority of passengers and freight trains of Northern Railway is requested to be exempted from imposition of environmental compensation of Rs. 40000/day.


03.05.2025
Asst. Chemist and Metallurgist
Diesel Loco Shed, Tughlakabad.





Online Consent Management & Monitoring System
Delhi Pollution Control Committee
 Government of NCT of Delhi



Consent Activity List

 CATEGORY : ALL

CATEGORY : ORANGE

S.No.	Activity Name	Category	Hazardous	Categorization / Classification as per Office Order	Requirement of Pollution Control Device for Effluent (STP/ETP/O & G Trap etc.)	Type of Effluent pollution Control Device	Requirement of Control Device Emission (ECS/D etc.) (Boiler/ considered as
1	Railway Locomotive Workshop / Integrated road transport workshop / Authorized service centers having discharge of 100 KLD or more.	ORANGE	YES	II(b)	YES	STP & ETP	NO
2	Railway Stations (Waste water generation \geq 10 KLD, but < 100 KLD)	ORANGE	NO	II(b)	YES	STP & ETP	NO
3	Railway workshop/station/depot/service centre/stackyard etc. waste water discharge (less than 100KLD)	ORANGE	NO	II(b)	YES	STP & ETP	NO
4	Scrapping Centres (for end of life vehicles and other scrapes such as plant and machinery, structural material, railway coaches and wagon etc.)	ORANGE	YES	II(b)	YES	ETP	NO

[Back](#)



Online Consent Management & Monitoring System
Delhi Pollution Control Committee
Government of NCT of Delhi

**Activity Name :**

Railway Locomotive Workshop / Integrated road transport workshop / Authorized service centers having discharge of 100 KLD or more.

Effluent		
S.No.	Parameter Name	Prescribed Standard
1	pH	5.5- 9.0
2	Oil and Grease	10.0
3	Bio-Chemical Oxygen Demand(BOD)[3 days at 27°C]	150.0
4	Total Suspended Solids (TSS)	250.0

[Close](#)



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th Floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006

Website : <http://www.dpcc.delhigovt.nic.in>



ENQUIRY COUNTER

View Accepted Application Details

New Enquiry Counter Ref. No : DPCC/EC/2/1/2015/10854

Enquiry Counter Submission Date : 18-05-2015

Date of Manual Application : 18-05-2015

Cell Name : CMC

Application Type : Common Application for Consent Under Water (Prevention and Control of Pollution) Act, 1974 and Under Air (Prevention and Control of Pollution) Act, 1981, as amended

Application Mode : manual

Category/Consent For : Orange / Renewal

Activity as per affidavit : MAINTENANCE, REPAIRING AND WASHING OF DIESEL ENGINE AND ITS COMPONENTS

Activity as per DPCC categorization : • Automobile Servicing And Repair Station With Washing Activity

Activity linked to : Industrial Units (Other than Health Care Establishments)

User Name : dieselshed

Password : xlsavojx9g

Name of the unit : DIESEL LOCO SHED

Address of the unit : Northen Railway Tuglakabad

Industrial Area / Non Industrial Area / Redevelopment Area : Non Industrial Area --- Commercial

District / Pincode : SOUTH WEST / 110044

Phone Number / Fax No. : 26360671

Applicant's/Authorised Person's Mobile Number : 9717631405

E-mail of Industrial Unit/HCU : srdmetkd@gmail.com

Website :

PAN Number (Income Tax Dept.) :

Payment Mode : Demand Draft

DD Submission Date	DD No.	DD Date	DD Bank Name	DD Amount (in Rs.)
18-05-2015	642533	02-03-2015	SBI BANK	1,000,000.00
18-05-2015	642532	02-03-2015	SBI BANK	1,200,000.00
Total				2,200,000.00

Enclosure with application :

Documents Enclosed

Documents Enclosed	Yes/No
1. Certificate from Chartered Accountant for Capital Investment (w.r.t. column 5 of consent form)	Yes
2. Copy of certificate for connection of discharge of total effluent / sewage into conveyance system.	Not Applicable
3. Copy of CGWA/DJB/DC Permission/ Registration.	Not Applicable
4. Copy of Water Connection, Incase of Municipal Supply.	Not Applicable
In case the unit is Petrol Pump cum Service Station then following documents are required: (a) Sanctioned Building Plan (DDA / MCD) (b) Approved Layout Plan (DDA / MCD) (c) Allotment letter / dealership with one of the four National Oil Companies i.e., Indian Oil Company, Hindustan Petroleum, Bharat Petroleum and IBP. (d) Letter from Oil Company that dealership agreement is valid as on date	Not Applicable
In case the unit is Restaurants or Eating House then following documents are required : a) Licence from Local Health Authorities (NDMC / MCD / Cantonment Board) b) Licence from Delhi Police under Delhi Eating House Registration Regulations, 1980).	Not Applicable
7. Manufacturing process in detail with flow chart	Yes
8. Noise Monitoring Report. Latest Noise Monitoring Report Not more than six months old, from the date of submission of the consent application, if applicable	Not Applicable
9. Original/Copy of previous consent order	Yes
10. Proof of CETP Membership In the name and address of unit, if applicable.	Not Applicable
11. Application Form (Print of Online Submission Form)	Not Applicable
12. Adequacy report of ETP (fresh in case of Stainless Steel Pickling and not more than five years old from the date of submission of the application in other cases), if applicable	Yes
13. Adequacy report of ECS, (fresh in case of Stainless Steel Pickling and not more than five years old from the date of submission of the application in other cases), if applicable	Not Applicable

Northern Railway

No. : DSL/TKD/Consent/2014/1/Corresp.

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, L.S.B.T. Building,
Kashmiri Gate, Delhi -110006



Diesel Shed Tughlakabad, New Delhi
Date:08.09.2016

REMINDER-1

Sub: - Consent to operate ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD and submitted Rs. 1,000,000/- vide DD No. 642533 dated 02.03.2015 and Rs. 1,200,000/- vide DD No. 642532 dated 02.03.2015.

Balance consent fee 10,000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Rs. 1,00,000/- by DD No. 645617 dated 01.07.2015 vide ref (iii).

Submission of photographs of display board was done vide letter mentioned at ref (iv).

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

In view of above you are requested to kindly issue consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

D/A- As Above

Ahmed
DOME ASSISTANT
N.Rly., Diesel Shed Tughlakabad,
New Delhi-110044

Northern Railway

No. : DSL/TKD/Consent/2014/1/Corresp.

Diesel Shed Tughlakabad, New Delhi
Date: 12.04.2017The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi -110006REMINDER-2

Sub: - Consent to operate ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 dated 18.05.2015
 (ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 dated 22.05.2015
 (iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
 (iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD and submitted Rs. 1,000,000/- vide DD No. 642533 dated 02.03.2015 and Rs. 1,200,000/- vide DD No. 642532 dated 02.03.2015.

Balance consent fee 10,000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Rs. 1,00,000/- by DD No. 645617 dated 01.07.2015 vide ref (iii),
 Submission of photographs of display board was done vide letter mentioned at ref (iv).

Still date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.
 In view of above you are requested to kindly issue consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

D/A- As Above

DME/DSL/TKD
 D.M.E. Diesel
 N.Rty., Diesel Shed Tughlakabad
 New Delhi-110014

Northern Railway

No.: DSL/TKD/Consent/2014/1/Corresp.

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi -110006



Diesel Shed Tughlakabad, New Delhi

Date: 11.05.2018

REMINDER-3

Sub: - Consent to operate ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD and submitted Rs. 1,000,000/- vide DD No. 642533 dated 02.03.2015 and Rs. 1,200,000/- vide DD No. 642532 dated 02.03.2015.

Balance consent fee 10,000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Rs. 1,00,000/- by DD No. 645617 dated 01.07.2015 vide ref (iii).

Submission of photographs of display board was done vide letter mentioned at ref (iv).

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

In view of above you are requested to kindly issue consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

Aharug
11.05.18
DME/DSL/TKD

D/A- As Above

REMINDER-4

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks
 ACH
 ADMESL/TKD

D/A- As Above



No. DSL/TKD/Consent-ETP/2020-PART

Date: 17.06.2020

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi -110006



REMINDER-5

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks

ADME/DSL/TKD

D/A- As Above



No. DSL/TKD/Consent-ETP/2020-PART

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi -110006



Date: 10.07.2020

REMINDER-6

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: -** (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

ADM, D/LTKD

D/A- As Above



No. DSL/TKD/Consent-ETP/2020-PART

Date: 11.09.2020

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi -110006



REMINDER-8

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: -** (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for. Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

ADME/DSL/TKD

D/A- As Above



No. DSL/TKD/Consent-ETP/2020-PART

Date: 16.10.2020

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi - 110006



REMINDER-9

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

ADME/DSL/TKD

D/A- As Above



No. DSL/TKD/Consent-ETP/2020-PART

Date: 13.11.2020

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi -110006



REMINDER-10

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: -** (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

ADM/DSL/TKD

D/A- As Above



No. DSL/TKD/Consent-ETP/2020-PART

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi - 110006



Date: 08.12.2020

REMINDER-11

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

ADME/DSL/TKD

D/A- As Above

Northern Railway

No. DSL/TKD/Consent/2014/1/Corresp

Diesel Shed Tughlakabad, New Delhi

Date: 17.12.2020

The Member Secretary,
Delhi Pollution Control Committee,
40 Floor, I.S.T.I. Building,
Kirti Kirti Gate, Delhi-110006



Subject - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD and submitted Rs. 1,00,000/- vide DD No. 642533 dated 02.03.2015 and Rs. 1,00,000/- vide DD No. 642532 dated 02.03.2015.

Balance consent fee 10,000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Rs. 1,00,000/- by DD No. 645617 dated 01.07.2015 vide ref. (iii).

Submission of photographs of display board was done vide letter mentioned at ref. (iv).

The date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks,

D/A- As Above

R.K. Singh
Member
DME/DSL/TKD

मण्डल यांत्रिक अभियन्ता
Divl. Mech Engineer
DSL Shed TKD N. Delhi



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi -110044,
E-mail-srdmetkd@gmail.com, Fax-011-26360671
(Upgraded IMS Certified)



Date: 19.01.2021

No. DSL/TKD/Consent/2014/1/Corresp.

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, I.S.B.T. Building,
Kashmiri Gate, Delhi -110006

Kaushik
19/1/21
(ENQUIRY COUNTER)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING,
KASHMIRI GATE, DELHI-110006

REMINDER-13

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. – DPCC/EC/2/2/2015/10854 Dated 18.05.2015
(ii) Your office Enquiry Counter Ref. No. – DPCC/EC/5/4/2015/10889 Dated 22.05.2015
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTO

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

Rahul Shor
19/01/2021

मण्डल प्रमुख, डी.टी.के.डी.
Divl. Mech Engineer
DSL Shed TKD N. Delhi

D/A- As Above



No. DSL/TKD/Consent/2014/1/Corresp.

Date: 05.02.2021

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, L.S.B.I. Building,
Kashmiri Gate, Delhi - 110006

(Reminder-~~44~~)

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015.
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015.
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015.
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015.

This shed is a pioneer shed of Indian Railway. Currently this shed is holding total 245 nos. Diesel & electric locomotives which hauls many of the prestigious and VIP trains of Indian Railways. A proposal for renewal of Consent to Operate is under process. So, kindly advice necessary proceedings and fee structures for renewal of CTO for five years i.e. from 2020 to 2025.

Moreover, with reference to (i) above, this office has submitted an application for obtaining consent to operate ETP at Diesel Shed, Tughlakabad as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Diesel Shed, TKD has not received any certificate regarding consent to operate ETP. You are requested to provide certificate/reference document to establish expiry date of CTO from 2015-2020, so that fresh proposal for Consent to Renewal (2020-25) may be finalized at departmental level.

Kindly do the needful.

With Thanks.

(Abhinandan Aggarwal)

Assistant Div. Mechanical Engineer
N. Rly, Diesel Shed, Tughlakabad

D/A- As Above

Gmail - Consent to operate Diesel Shed TKD, Northern Railway



srdme tkd <srdmetkd@gmail.com>

Consent to operate Diesel Shed TKD, Northern Railway

2 messages

srdme tkd <srdmetkd@gmail.com>
To: dpcc.cmc2@gmail.com

2 March 2021 at 17:39

Respected Sir,

We are running a Unit (working under Ministry of Railways) at Tuglakabad to maintain the Diesel and Electric Locomotives.

*For consent to operate the unit, we had submitted the application in the year 2015 with requisite fees and completed all other desired formalities. In this regard, kindly refer to this office correspondences dated 08.09.2016, 12.04.2017, 11.05.2018 etc. (All concerned documents are attached with this mail for ready reference)

Kindly look into the matter and advise further course of action.

For Section Engineer/General
Loco Shed, Tughlakabad
Northern Railways, Delhi-110044

Application Form and other Correspondance details for Consent to operate.pdf
4145K

DPCC (CMC-2) <dpcc.cmc2@gmail.com>
To: srdme tkd <srdmetkd@gmail.com>

10 March 2021 at 11:33

Dear Sir,

Please refer to your above email wherein you have requested for issuance of consent w.r.t to Railway Diesel Shed Tuglakabad . In this regard it is kindly informed that you had applied for Consent to Operate in the year 2015 and the period of Consent to Operate has already been completed in May, 2020. Since then you are operating your diesel shed without applying for consent to operate which is a mandatory requirement. The consent fee paid along with the application during 2015 has also been considered till May, 2020.

It is therefore requested that kindly submit Consent to Operate application with consent fee without any further

Thanks and Regards
Incharge, CMC-II
DPCC
(Contact text hidden)

AUDIT NOTE PART -I

Sub:- Non-receipt of refund of advance payment (Rs. 23.10 lakh) made to Delhi Pollution Control Committee (DPCC) for non-renewal of ETP installed in Diesel Shed/TKD.

Section 24 of the Water (Prevention and control of Pollution) Act, 1974, stipulated that no person shall knowingly cause or permit flow of any poisonous, noxious or polluting matter into any stream, well, sewer and land without treating it. Effluents generated at Railway Stations and coaching depots are, therefore, required to be treated before being discharged to the municipal sewage line or to low lying areas/land.

As per special condition of the ACT, the Consent for Operation (CFO) the activities in the workshops and sheds generate effluents such as waste oil, chemicals, sludge, waste grease etc. which pollute the environment, provision of Effluent Treatment Plant (ETP), is therefore necessary for treatment of effluents before discharging into sewers/water bodies. In compliance of these orders, Railway Board, vide letter no. 2015/Environ/01/03 dated 30.04.2015 issued the instructions to prepare a time bound action plan for setting up ETP near major stations.

Scrutiny of records revealed that an Effluent Treatment Plant (ETP) of capacity 60 KL/day was installed at Diesel Shed, Tughlakabad (TKD) for treatment of generated effluents and its operation and maintenance is awarded to M/s Infinite Aqua Pvt. Ltd. The certificate regarding Consent to Operate (CTO) was obtained from Delhi Pollution Control Committee (DPCC) and in this regard as per terms and conditions, this was valid up to 11.03.2009. For further renewal of certificate for Consent to Operate (CTO), railway administration deposited the renewal charges (Rs. 12 lakh) for the period from March, 2009 to March, 2015 and Rs. 10 lakh for the period from April, 2015 to March, 2020 as advance charges for obtaining the authorization for next five years were deposited in advance to Delhi Pollution Control Committee (DPCC) as mentioned below:-

S. No	Subject/Matter	Period	Fee paid
1.	Renewal charges for Consent to Operate	March/2009 to March/2015	Rs.12,00,000/- (vide D.D. No. 642532 dated 02.03.2015
2.	Advance charges for Consent to Operate	March/2015 to March/2020	Rs.10,00,000/- (vide DD No. 642533 dated 02.03.2015)

			02.03.2015)
3.	Balance fee as per Delhi Pollution Control Committee (DPCC) directions	Balance fee for Consent to Operate	Rs. 1,00,000/- (vide DD No.645617 dated 01.07.2015)
4.	Advance charges for obtaining Authorization for collection. Reception/ Treatment/Transports/Storage/Disposal of Hazardous waste for next 05 years	March/2015 to March/2020	Rs. 10,000/- (vide DD No. 642534 dated 02.03.2015)
5.	Charges for the form Consent to Operate	Form	Rs. 100/- (vide DD No. 642535 dated 02.03.2015)
Total Fee paid			Rs. 23,10,100/-

Thus, Railway has deposited advance fees of Rs. 23.10 lakh for obtaining the Certificate of Consent to Operate (CTO) from Delhi Pollution Control Committee (DPCC) in March, 2009 for the period from April 2009 to March 2020, but the Certificate for renewal was neither issued by DPCC nor informed any reasons for non renewal of certificate although a period of more than 6 years have been elapsed and also the period for which the certificate request was sent have been elapsed. Hence, it is evident that purpose for which advance fees/charges of Rs. 23.10 lakh paid by Railway to DPCC remained wastage. The acknowledgement for receiving the demand draft (22.00 lakh) submitted by Railway Administration was confirmed by DPCC but certificate of renewal was not issued till date although advance payment has already been made in 2009. Without renewal of certificate the consent to operate the ETP is not in order.

Thus, the advance fee paid by RA was required to get back from DPCC, but RA did not take concrete action either to get renewal of Certificate or refund of advance fee paid to DPCC. Hence, railway has incurred unfruitful expenditure on account of advance fee for obtaining the certificate for CTO of ETP.

This may be looked into and reasons for neither obtaining the Certificate for Consent to Operate (CTO) nor get refund of advance fee paid from DPCC may be intimated to Audit.

DRAFT



Online Consent Management & Monitoring System
Delhi Pollution Control Committee
Government of NCT of Delhi



03/01/2022

Occupiers Details	
Occupier Name:	Mahendra Nath Rajak
Designation:	Senlor Section Engineer
Address:	Northen Railway Tuglakabad
City:	Delhi
Pin Code:	110044
Phone Number:	011 - 26360671
Fax Number:	-
Mobile No:	9717633242
E-mail:	srdmetkd@gmail.com
General Details	
Consent Type:	CTO
Consent For:	Air & Water
Application For:	new
Industry Details	
Industry Name:	DIESEL LOCO SHED
Category & Industry Type:	
District:	SOUTH EAST
Status:	Operational
Date Of Commencement:	24/11/2021
Gross Fixed Capital Investment including cost of Land, Building, Plant & Machinery without Depreciation (Rs in Lakhs):	21483.0996094
Address:	Northen Railway Tuglakabad
Area:	Mohan Co-operative Industrial Area
City:	
Pin Code:	110044
Post Office:	
Phone Number:	-
Fax Number:	-
E-Mail:	srdmetkd@gmail.com
Expected Date of Production :	24/11/2021
Total number of workers attending factory per day:	
Number of persons residing in premises:	1038
Product Details	

List of Product Details added.

Product Name	Quantity of Production	Unit	Maximum Installed Production Capacity
MAINTENANCE OF DIESEL LOCOMOTIVES	0	Metric Tonnes/Day	0

By-Product Details

Name Of By Product	Unit Of Product	Quantity of Production	Maximum Installed Production Capacity
N/A	Metric Tonnes/Day	0	0

Raw-Material Details

Raw-Material Name	Raw-Material Quantity	Unit
N/A	0	Metric Tonnes/Day

Description of process of manufacture for each of the products Details

Flow of manufacturing process	Description of manufacturing process
COLLECTION OF COMPONENT---WASHED BY WATER-- -FIRST WASHED COMPONENTS---COMPONENT IS CLEANED BY DIESEL---SECOND WASHED COMPONENTS---CLEANED BY DETERGENT---FINALLY WASHED COMPONENTS	N/A

Water consumption for different users Details

Domestic Purpose	Industrial cooling or boiler feeds	Processing whereby water get polluted and the pollutants are easily bio-degradable	Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic	Others such as agriculture, Gardening etc.(specify)
10000	0	30000	0	5000

Source of water supply

(a) Municipal Authority	Whether unit has water connection	Details of water meter	Name of the Person	(b) Ground Water	Whether unit has Registration for bore-well from CGWA or permission from DJB / NDMC for ground water extraction (if having bore-well)	(c) Other Source of Water
0	NO	NA	NA	0	NO	50000
Copy of water connection document from DJB / NDMC / DCB (if having water connection):					Not attached	
Registration for bore-well from CGWA or permission from DJB / NDMC for ground water extraction (if					Not attached	

having bore-well):

Quantity of waste (effluent) generated details

(i) Domestic	(ii) Industrial/Trade Effluent						Grand Total of waste (effluent) generated	
	(a) Processes	(b) Washing	(c) Cooling Water Blowdown	(d) Boiler Blowdown	(e) DM Plant/Softening Plant washings	(f) Other		Total
0	0	10000	0	0	10000	0	20000	20000

Present treatment of trade effluent details

Type of treatment Plant for trade effluent	Design Capacity
ETP (Physiochemical)	60 KL/day

Waste Disposal Details

(A). Mode of disposal of treated effluents, with Respective quantity, Litres/Day into					(B). Quantity of treated effluent		
Public Sewer	Open Drain	Land for Irrigation	Inland Surface Water	Total	Reused	Recycled	Total
5000	15000	0	0	20000	5000	0	5000

Air Emission	Action
Stack Details	View
D.G. Set(s)	View

whether authorization granted, If yes, indicate the authorization no. and date:

Whether the unit is generating Hazardous Waste(Management and Handling)Rules, 1989,as amended

Documents Details

Clarification Documents Details

Fee Details (Water Consumptions)

Category:	ORANGE
Capital Investment (In Lakhs):	21483.10
Fee Details	

View

Click Add button to enter multiple details

Consent Fee Details	
Fee For	Amount(In Rs.)
<div style="display: flex; justify-content: space-between; align-items: flex-start;"> <div style="width: 40%;"> <input style="width: 100%;" type="text"/> </div> <div style="width: 50%;"> <p>Enter Years <input style="width: 50px;" type="text" value="5"/> Calculate</p> <p>₹ <input style="width: 100px;" type="text"/> (max 25 digits)</p> <p>₹ <input style="width: 100px;" type="text"/></p> <p>Total Amount: ₹ <input style="width: 100px;" type="text"/> (max 25 digits)</p> </div> </div> <p>Condonation Fee for late CTO Application even production started at 2021-11-24 hence fine for a period from 2009-03-11 to 2022-01-02.</p>	
<input type="button" value="Add"/>	
List of Fee Details added.	
Fee For	Amount(In Rs.)
Total Fee : 0 ₹	

12 years 9 months and 22 days

1/3/22, 12:19 PM

Add Fee Details

Click Add button to enter multiple details

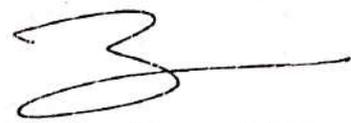
Consent Fee Details		Amount(In Rs.)
Fee For	Enter Years	5 Calculate
		₹ 6000000 (max 25 digits)
CTO ▾	Condonation Fee for late CTO Application even production started at 2021-11-24 hence fine for a period from <u>2009-03-11</u> to 2022-01-02.	₹ 16380000
Total Amount:		₹ 22380000 (max 25 digits)
Add		
List of Fee Details added.		
Fee For		Amount(In Rs.)
Total Fee : 0		₹

12 years 9 months and 22 days

BALANCE SHEET OF DIESEL LOCO SHED NORTHERN
RAILWAY, TUGHALAKABAD, NEW DELHI

As on 30.06.2022

Sl. No.	Fixed Asset	Amount	Liabilities	Amount
1.	Total Land- 1,10,000 Sq M	NIL	NIL	NIL
2.	Covered Area - 18,658 Sq Mtrs. @ 8,220/- per Sq. Mtr.	15,33,68,760	NIL	NIL
3.	Machinery & Plant including Lab	18,75,93,037		
	Total	34,09,61,797		


Divl. Mech. Engr./DSL
Tughalakabad

Northern Railway

L.No- DSL/TKD/Consent/2022-1/Corressp.

DPCC
 Environment Engineer (Consent Management Cell)
 Department & Environment (Govt. of NCT Delhi)
 Vikash Bhawan, Kasmere Gate, New Delhi

Date-17.01.2023



Ma 22/1/23
 (ENQUIRY COUNTER)
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 4TH FLOOR, ISBT BUILDING,
 KASHMERE GATE, DELHI-110006

Subject :- Application for Consent to operate Diesel Shed TKD Northern Railway

Ref :- I. Your office e-mail dated 10.03.2021

II. Our application dated 20.09.2022, 16.10.2022, 23.11.22 and 16.12.2022.

Sir,

Diesel Loco Shed, Tughlakabad is a important unit working under Ministry of Railways maintaining Diesel and Electric locomotives, cater locomotives for prestigious trains for Indian Railways.

For consent to operate this unit on 10.03.2021 via mail DPCC has intimated that period upto May 2020 has been regularized for consent to operate and advised us to submit a fresh application for renewal of consent to operate.

Thereafter, **a fresh case initiated at our end to renew the consent to operate from 01.06.2020. As guided by your office, requisite documents for issuance to consent submitted through e-mail on 18.11.2021. All scanned documents as demanded were also send on 25.11.2021. After updation Username were shared by you.** But as per fee payment data available on your portal, previously paid fees are not updated and outstanding fees payable showing are very high. Portal has calculated fees since the establishment of the unit.

In this regard, many application since 20.11.2021 were submitted in your office through email, by post and by hand. After continuous chasing and visit of our Junior Engineer in Sept 2022 your office advised him to submit a fresh asset value declaration. The latest asset-value declaration was submitted in your office on 20.09.2022, but till date data has not been updated on your portal by considering the updated asset values and previously paid fees.

In view of above, you are requested to kindly update the relevant data on portal, so that renewal of consent to operate can be submitted.

Thanking and Regards.

Your faithfully

Vijay
 For Sr. DME/DSL/TKD



**Northern Railway-Diesel Locomotive Shed, Tughlakabad, New Delhi-110044,
Email-srdmelkd@gmail.com (Upgraded IMS Certified Shed)**

L.No-DSL/TKD/Consent/2021-1/Corresp.

Date- 20.06.2023

Environment Engineer (Consent Management Cell)
Department of Environment (Govt. of NCT Delhi)
Vikash Bhawan-II, Kashmere Gate, New Delhi

(ENQUIRY COUNTER)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING,
KASHMERE GATE, DELHI-110006

Subject- Regarding Consent Fees Issue while applying renewal of consent to operate shed under Air & Water Act.

Ref:-
I. Your letter No. DPCC/CMC-II/Representation /2022/4165 dated 30.01.2023.
II. Our application dated 20.09.2022,16.10.2022,23.11.2022, 16.12.2022 and 17.01.2023
III. Your office email dated 10.03.2021 & 18.11.2021.
IV. Sr. Divil. Audit Officer / NDLS Audit Note Part -I No. D/2-3/Pt.1/AN/37/M/2021-22/436 to 437 dated 28.06.2021 regarding refund of advance payment from DPCC

In reference to above and as per your letter No. DPCC/CMC-II/Representation /2022/4165 dated 30.01.2023 (ref.-1) regarding the application for consent to operate the Northern Railway Diesel Shed Tughlakabad, it was suggested by you to apply as fresh application as our capital investment cost has been reduced from Rs. 21483 Lacs to Rs. 34,09,61,797/- (as per ADME Letter No. DSL / TKD / Consent/2022-1/Corresp. Dated 20.09.2022.

1. We have been awarded with the CTO Certificate No. O-006124 with dispatch no. 3286 dated 30.04.07, Consent Order no. DPCC / CMC / 2007/17930 with date of issue 24.04.2007 and valid up to 11.03.2009.
2. As per DME / DSL / TKD Letter No. DSL / TKD / ETP / Corresp. Dated 06.09.2014, renewal of CTO Certification for further 05 years was requested i.e. up to 11.03.2019 by paying the due amount of Rs. 34500/- (total fee for 05 years) and asset cost calculated at that time was Rs. 22,76,97,840/-.
3. Since 2015, we have sent 14 reminders and so many emails to you in this regard and the last 14th reminder was sent by the ADME Diesel TKD vide no. DSL / TKD / Consent/2014/1/Corresp. Dated 05.02.2021 by mentioning that we have already paid an amount of Rs. 23,10,100/- till date.

Sl. No.	DD No. / date	Amount of Rs.	Reason	Period
1.	642532 dated 02.03.2015	12,00,000/- (Twelve Lacs)	Renewal Charges for CTO for 06 years @ 2,00,000/- per year	March 2009 to March 2015
2.	642533 dated 02.03.2015	10,00,000/- (Ten Lacs)	Advance charges for CTO for 05 years @ 2,00,000/- per year	March 2015 to March 2020
3.	642534 dated 02.03.2015	10,000/- (Ten Thousands)	Advance charges for obtaining authorization for collection / Reception/ Treatment/ Transports / Storage / Disposal of Hazardous waste	
4.	642535 dated 02.03.2015	100/- (One hundred)	Charges for the form for CTO	From
5.	645617 dated 01.07.2015	1,00,000/- (One Lac)	Balance Fee as per DPCC Directions	Balance fee for CTO

4. As per DSL / TKD / Consent/2014/1/Corresp. Dated 05.02.2021 on 10.03.2021, we have received an email from your office stating that the period from March 2009 to May 2020 has been considered / deemed for consent to operate (CTO). We were advised to submit a fresh application for the renewal of consent to operate along with consent fee.
5. As per Sr. Divil. Audit Officer / NDLS Audit Note Part -I No. D/2-3/Pt.1/AN/37/M/2021-22/436 to 437 dated 28.06.2021, it was asked to get the refund of advance payment of Rs.23,10,100/- from DPCC as we did not get the CTO Certification for the particular period as mentioned.

We initiated a fresh case for CTO from 01.06.2020, accompanied by all the required documents. However, we have noticed that the previously paid fees Rs.23,10,100/- are not updated on your portal, resulting which an erroneously high outstanding payable fee is shown on your portal as per calculations it is taken since the establishment or we applied CTO for our unit.

Considering this issue, we have submitted several applications to your office since 20.11.2021. After continuous follow-ups, you advised us to submit a fresh asset value declaration. We duly submitted the latest asset value declaration on 20.09.2022 as per ADME Letter No. DSL / TKD / Consent/2022-1/Corresp. Dated 20.09.2022. However, any update is still required to be shown on your portal regarding this information.

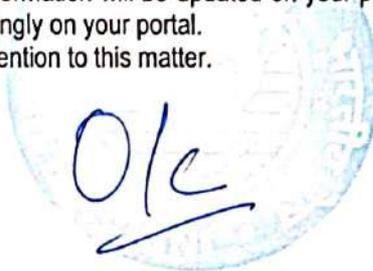
Despite our repeated efforts, we have not received any response or resolution towards the payment discrepancy issue.

Most recently, through your letter dated 30.01.2023, you advised us to apply for a fresh CTE / CTO. Therefore once again it is reiterated here if our previous payments are not being reflected (not updated) on your the portal, then in this case it is impractical for us to apply for a fresh consent to operate at this time as we are also answerable to the audit objection received from the Indian Audit & Accounts department highlighting the non-issuance of CTO Certification despite the advance payment / fees of Rs. 23,10,100/- charged by you in advance. Therefore we shall have to continue our process of getting CTO with the previous application.

Therefore considering the aforementioned points and audit objection, we request you to update the particulars / information on your portal with the latest / reduced asset value i.e. 34,09,61,797/-.

Once all the above information will be updated on your portal then, we will be able to proceed further as per updated position accordingly on your portal.

Thank you for your attention to this matter.



(Handwritten signature)
20.06.2023

(Anil Maurya)
For Sr. DME / DSL / TKD

C/-

To all concerns, please get it noted.

- (Handwritten notes)*
Noted
21/06/23
- ① Sr. Vinod. / SSB
 - ② Sr. Rajiv / SSB
 - ③ Sr. Sanu / CMA.
 - ④ Sr. Arvind / CMA. ←
 - ⑤ Sr. Ravi / SSB.

(Handwritten note)
Pl. mail to DPCC also by attaching this letter and another to be submitted by hand as desired by them on 07.06.2023 at DPCC's office



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi -110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



Reminder-1

DSL/TKD/Consent/2021-1/Corresp. Dt.22.09.2023

Senior Environment Engineer (CMC-II)
DPCC(Govt. of NCT Delhi)
Vikash Bhawan-II, Kashmere Gate
New Delhi, India

Subject: Update Required for Consent Fees

Ref: Letter No.-DSL/TKD/Consent/2021-1/Corresp. Dt.20.06.2023

Sir,

As per our previous communication regarding the consent fees issue related to the renewal of our consent to operate application under the Air & Water Act.

As referred above in our previous letter dated 20.06.2023, we have made several attempts to address this matter. However, resolution or update on the portal regarding our previous payments of Rs. 23,10,100/- is still awaited according to new/revised asset value

Once again it is requested you to update the status with the latest/reduced asset value of Rs. 34,09,61,797/- on your portal. Once this information is reflected accurately, we can proceed accordingly on your portal.

We appreciate your attention to this matter and look forward to a prompt resolution. Your cooperation is highly required for us to move forward with the renewal process.

Thank you for your understanding and assistance.


22.09.2023
(ANIL MAURYA)

For Sr.DME DSL/TKD Shed
Tughlakabad, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



Reminder-1

DSL/TKD/Consent/2021-1/Corresp. Dt.22.09.2023

Senior Environment Engineer (CMC-II)
DPCC(Govt. of NCT Delhi)
Vikash Bhawan-II, Kashmere Gate
New Delhi, India

Subject: Update Required for Consent Fees

Ref: Letter No.-DSL/TKD/Consent/2021-1/Corresp. Dt.20.06.2023

Sir,

As per our previous communication regarding the consent fees issue related to the renewal of our consent to operate application under the Air & Water Act.

As referred above in our previous letter dated 20.06.2023, we have made several attempts to address this matter. However, resolution or update on the portal regarding our previous payments of Rs. 23,10,100/- is still awaited according to new/revised asset value

Once again it is requested you to update the status with the latest/reduced asset value of Rs. 34,09,61,797/- on your portal. Once this information is reflected accurately, we can proceed accordingly on your portal.

We appreciate your attention to this matter and look forward to a prompt resolution. Your cooperation is highly required for us to move forward with the renewal process.

Thank you for your understanding and assistance.

22.09.2023

(AMIL MAURYA)

For Sr.DME DSL/TKD: Shed
Tughlakabad, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail—srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt – 22.02.2024

Senior Environment Engineer (CMC-II)
 DPCC (Govt. of NCT Delhi)
 Vikash Bhawan-II, Kashmere Gate
 New Delhi, India

Reminder-II

Sub- Update Required for Consent Fees.

Ref- Shed letter dt 20.06.2023 and 22.09.2023.

Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our information is reflected accurately further action shall be initiated at our end.

For Sr. DME/DSL/TKD
 23/02/24
 S. D. S. S.
 (N.R.) Diesel Sh.
 T. kabad, New Delhi.



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt - 16.04.2024

Senior Environment Engineer (CMC-II)
 DPCC (Govt. of NCT Delhi)
 Vikash Bhawan-II, Kashmere Gate
 New Delhi, India

Reminder-III

Sub- Update Required for Consent Fees.

Ref- Shed letter dated 20.06.2023, 22.09.2023 and 22.02.2024.

As mentioned Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act however, there has been no any resolution or update on the portal done by your side. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our information is reflected accurately further action shall be initiated at our end.

18/04/24
 (ENQUIRY COUNTER)
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 2ND FLOOR, ISBT BUILDING,
 KASHMERE GATE, DELHI-110006

16.04.24
 For Sr. DME/DSL/TKD
 ACMT/DSL
 (N.R.) Diesel Shed
 Tughlakabad, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt - 04.05.2024

Senior Environment Engineer (CMC-II)
 DPCC (Govt. of NCT Delhi)
 Vikash Bhawan-II, Kashmere Gate
 New Delhi, India

4/10/05/2024
 (ENQUIRY COUNTER)
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 4TH FLOOR, ISBT BUILDING,
 KASHMERE GATE, DELHI-110006

Reminder-IV

Sub- Update Required for Consent Fees.

Ref- Shed letter dated 20.06.2023, 22.09.2023, 22.02.2024 & 16.04.2024.

As mentioned Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act however, there has been no any resolution or update on the portal done by your side. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our information is reflected accurately further action shall be initiated at our end.

4/10/05/2024
 For Sr. DME/DSL/TKD
ACMT/DSL
(N.R.) Diesel Shed
Tughlakabad, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail- srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt - 01.06.2024

Senior Environment Engineer (CMC-II)
 DPCC (Govt. of NCT Delhi)
 Vikash Bhawan-II, Kashmere Gate
 New Delhi, India

Sumant Rana
 24/06/24

(ENQUIRY COUNTER)
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 4TH FLOOR, ISBT BUILDING,
 KASHMERE GATE, DELHI-110005

Reminder-V

Sub- Update Required for Consent Fees.

Ref- Shed letter dated 20.06.2023, 22.09.2023, 22.02.2024, 16.04.2024 and 04.05.2024

As mentioned Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act however, there has been no any resolution or update on the portal done by your side. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our information is reflected accurately further action shall be initiated at our end.

[Signature]
 01/06/2024
 For Sr. DME/DSL/TKD
ACMT/DSL
(N.R.) Diesel Shed
 Tughlakabad, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044.
E-mail - srdmetk1@gmail.com, Fax - 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2024-1/corresp
DPCC

Environment Engineer(Consent Management Cell)
Department & Environment(Govt. of NCT of Delhi)
Vikash Bhawan, Kashmere Gate, New Delhi

Date:- 12/07/2024
Semant
12/07/24

(ENQUIRY COUNTER)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OFFICE
4TH FLOOR, 1ST BUILDING,
KASHMERE GATE, DELHI-110006

Sub:- Submission of fixed asset of Diesel Loco Shed, Northern Railway, Tughlakabad

Current assets value declaration is attached as annexure- I. The current value of shed asset is shown as Rs. 26,77,27,608.

It is requested to please acknowledge and update the asset value of shed as mentioned above and process our case for issuing "Consent to operate the shed".

[Signature]
12-07-2024
Asstt. Chemist & Metallurgist
(For Sr. DME DSL Diesel Shed Tr.D)
ACM/DSL
(N.R.) Diesel Shed
Tughlakabad, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2024-2/corresp

21.09.2024

Environment Engineer(Consent Management Cell)
Department & Environment(Govt. of NCT of Delhi)
Vikash Bhawan, Kashmere Gate, New Delhi

Sumant
23/9/24
(ENQUIRY COUNTER)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISRT BUILDING,
KASHMERE GATE, DELHI-110006

Sub:- Status of change in fixed asset value of Diesel Loco Shed, Northern Railway, Tughlakabad, New Delhi

Ref:- i) DSL/TKD/Consent/2024-1/corresp, dated- 12.07.2024

ii) Meeting held on 02.07.2024 between DPCC and Diesel Loco Shed Officials

On date 02.07.2024 meeting held between DPCC and Diesel Loco Shed Officials. DPCC asked to submit asset value declaration, which is already submitted on date 12.07.2024 by letter vide ref-(i). Still, change in asset value is pending, due to which we are unable to process our case for "Consent to operate".

It is requested to change the asset value of shed so that we can proceed further to get "Consent to operate in by DPCC under the air and water act".

[Signature]
21/09/24
Asstt. Chemist & Metallurgist (S.O.)
(For Sr. DME Diesel Loco Shed TKD)
उत्तर रैवे, डीएम डीए.
मुहलकाबाद नई दिल्ली-44
Asstt. Chemist & Metallurgist (DSL).
N Ry. Diesel Shed.
Tughlakaban. New Delhi



**Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi -110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)**



Reminder - I

No- DSL/TKD/Consent/2024-3/corresp

Environment Engineer(Consent Management Cell)
Department & Environment(Govt. of NCT of Delhi)
Delhi Pollution Control Committee (DPCC)
Vikash Bhawan, Kashmere Gate, New Delhi

Sunatmat
26.10.2024
(ENGR. S. S. SINGH)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING,
KASHMERE GATE, DELHI-110006

Sub:- Status of change in fixed asset value of Diesel Loco Shed, Northern Railway, Tughlakabad, New Delhi

Ref:- i) DSL/TKD/Consent/2024-2/corresp dated- 21.09.2024
ii) DSL/TKD/Consent/2024-1/corresp, dated- 12.07.2024
iii) Meeting held on 02.07.2024 between DPCC and Diesel Loco Shed Officials

On date 02.07.2024 meeting held between DPCC and Diesel Loco Shed Officials. DPCC asked to submit asset value declaration, which is already submitted on date 12.07.2024 by letter vide ref-(i). Still, change in asset value is pending, due to which we are unable to process our case for "Consent to operate".

It is requested to change the asset value of shed so that we can proceed further to get "Consent to operate in by DPCC under the air and water act".

[Signature]
26.10.2024
Asstt. Chemist & Metallurgist
(For Sr. DME DSL Loco Shed TKD)
महायुक्त मसिह (धातुशास्त्र) (डी.डी.)
उत्तर रोडवे, डीलज रोड,
तुघलकाबाद नई दिल्ली-44
Asstt. Chemist & Metallurgist (DSL)
N. Rly. Diesel Shed,
Tughlakaban, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



Reminder - II

No- DSL/TKD/Consent/2024-3/corresp

Environment Engineer(Consent Management Cell)
Department & Environment(Govt. of NCT of Delhi)
Delhi Pollution Control Committee (DPCC)
Vikash Bhawan, Kashmere Gate, New Delhi

02.12.2024
AW
4/10/24
ENQUIRY OFFICER
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING,
KASHMERE GATE, DELHI-110006

Sub:- Status of change in fixed asset value of Diesel Loco Shed, Northern Railway, Tughlakabad, New Delhi

- Ref:- i) DSL/TKD/Consent/2024-2/corresp dated- 21.09.2024
ii) DSL/TKD/Consent/2024-1/corresp, dated- 12.07.2024
iii) Meeting held on 02.07.2024 between DPCC and Diesel Loco Shed Officials

On date 02.07.2024 meeting held between DPCC and Diesel Loco Shed Officials. DPCC asked to submit asset value declaration, which is already submitted on date 12.07.2024 by letter vide ref-(i). Still, change in asset value is pending, due to which we are unable to process our case for "Consent to operate".

It is requested to change the asset value of shed so that we can proceed further to get "Consent to operate in by DPCC under the air and water act".

02.12.2024
Asstt. Chemist & Metallurgist (A-1)
नहाय DSL/TKD/Consent/2024-3/corresp (A-1)
बस्तर रोडवे, डीएमए ऑडि.
तुगलकाबाद नई दिल्ली-44
Asstt. Chemist & Metallurgist (DSL)
N. Rly. Diesel Shed,
Tughlakaban, New Delhi-44



Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail - srdmetkd@gmail.com, Fax - 011-26360671
(Upgraded IMS Certified)



No-DSL/TKD/Consent/2021-1/Corresp

04.04.2025

Senior Environment Engineer
 Department of Environment (Govt. of NCT Delhi)
 Vikas Bhawan-II, Kashmere Gate
 New Delhi, India

Sumit
 07/04/25
 (ENQUIRY COUNTER)
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 4TH FLOOR, ISBT BUILDING,
 KASHMERE GATE, DELHI-110006

Sub: Update Required for Diesel Shed Tughlakabad Northern Railway For Consent to operate fee issue.

- Ref:** 1) Letter No-DSL/TKD/Consent/2021-1/Corresp. dated 20.06.2023.
 2) Letter No-DSL/TKD/Consent/2024-1/Corresp. dated 12.07.2024.
 3) Your letter No. F. No.DPCC/CMC-II/Representation/2022/4165 dated 30/01/23

In reference to above I am writing to follow up on our previous communication dated 11.02.2025 at your office regarding the consent fees issue related to the renewal of our consent to operate application under the Air & Water Act.

1. Diesel Shed TKD been awarded with the CTO Certificate No. 0-006124 with dispatch no. 3286 dated 30.04.07, Consent Order No. DPCC / CMC / 2007/17930 with date of issue 24.04.2007 and valid up to 11.03.2009.
2. As per this office Letter No. DSL/TKD/ETP/Corresp. Dated 06.09.2014 (**Annexure 1**), renewal of CTO Certification for further 05 years was requested i.e. up to 11.03.2019 by paying the due amount of Rs.34500/- (total fee for 05 years) and asset cost calculated of this shed vide effect dated 06.09.14 was Rs. 22,76,97,840/- however the fee structure was changed by the DPCC in 2009 on the basis of capital investment so fee was paid to DPCC in accordance as per letter No. DSL/TKD/Consent/2014/1/Corresp. Dated 01.04.2015 (**Annexure 2**) we paid the mandatory fee required for CTO.
3. As per this office Letter No. DSL/TKD/Consent/2014/1/Corresp. Dated 20.05.2015 (**Annexure 3**) this office submit a fresh application for obtaining authorization for collection storage disposal of hazardous waste at Northern Railway Diesel Shed, Tughlakabad.
4. As per your office Enquiry Counter Ref. No.-DPCC/EC/5/4/2015/10889 dated 22.05.2015 (**Annexure 4**) you asked for submission of photographs of display boards 1 and 2 along with photographs of container of hazardous waste for processing our CTO request. Same has been submitted to your office as per this office Letter No. DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015 (**Annexure 5**).
5. As per this office Letter No. DSL/TKD/ETP/Corresp. Dated 08.09.2015 (**Annexure 6**) this office sent you first reminder for processing our CTO request. Since 2015, this office sent 13 more reminders and so many emails to you in this regard and the last 14th reminder was sent by the this office vide letter no. DSL/TKD/Consent/2014/1/Corresp. Dated 05.02.2021 (**Annexure 7**) by mentioning that this office have already paid an amount of Rs. 23,10,100/- till date.

6. As per Your office letter No. F. No.DPCC/CMC-II/Representation/2022/4165 dated 30/01/23 (**Annexure 8**) this office advised to submit a fresh application for the renewal of consent to operate along with consent fee. This office initiated a fresh case for CTO from 01.06.2020, accompanied by all the required documents. However, this office have noticed that the previously paid fees Rs.23,10,100/- was not updated on your portal, resulting which an erroneously high outstanding payable fee is shown on your portal as per calculations it seems that it has calculated(it is taken since the establishment or we applied CTO for our unit.)
7. As mentioned in our previous letter No-DSL/TKD/Consent/2021-1/Corresp. Dated 20.06.2023 (**Annexure 9**) this office made several attempts to address this matter. However, there had been no resolution or update on the portal regarding our previous payments of Rs. 23,10,100/-. To recap, here are the details of our payments:

Sl. No.	DD No. / Date	Amount of Rs.	Reason	Period
1	642532 dated 02.03.2015	12,00,000/-	Renewal Charges for CTO for 06 years	March 2009 to March 2015
2	642533 dated 02.03.2015	10,00,000/-	Advance charges for CTO for 05 years	March 2015 to March 2020
3	642534 dated 02.03.2015	10,000/-	Advance charges for hazardous waste	
4	642535 dated 02.03.2015	100/-	Charges for the CTO application form	
5	645617 dated 01.07.2015	1,00,000/-	Balance Fee as per DPCC Directions	Balance fee for CTO

8. On 02/07/2024 a video conference was held between DPCC officials and Diesel Shed Tughlakabad Northern Railway officials where you have suggested submitting a fresh declaration regarding our shed asset value and same was submitted to you as per Letter No-DSL/TKD/Consent/2024-1/Corresp. Dated 12.07.2024 (**Annexure 10**). Last written communication regarding change in fixed asset value was done on 02.12.2024 vide this office letter No-DSL/TKD/Consent/2024-1/Corresp. Dated 02.12.2024 as Reminder II (**Annexure 11**).

Our efforts to submit a fresh asset value declaration have not yielded any updates on your portal, and we remains unable to proceed with a fresh consent application until this issue is resolved. We kindly urge you to prioritize the update of the latest/reduced asset value of Rs.26,77,27,608/- on your portal. Once this information is reflected accurately, we can proceed according to the updated position on your portal. We appreciate your attention to this matter and look forward to a prompt resolution. Your cooperation is crucial for us to move forward with the renewal process. Thank you for your understanding and assistance.


FWS/DME/DSL/TKD